

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.18009-18010/1999
(From the judgement and order dated 11/08/1999 in WP 2661/95
and the judgment and order dated 28/10/1999 in RA 205/99
in WP 2661/95 of the High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow)

HINDUSTAN PETROLEUM CORPORATION LTD.&ANR

Petitioner (s)

VERSUS

KAMLESH KUMAR & ORS

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for bringing on record addl. facts/grounds)

With

SLP(C)No.18617-18618/1999 (Hindustan Petroleum Corpn. Ltd. & Anr.
vs. Prem Shanker & Ors.) (with prayer for interim relief),
SLP(C)No.18561-18562/1999 (Hindustan Petroleum Corpn. Ltd. & Anr.
vs. Rakesh Kumar & Ors.) (with prayer for interim relief),
SLP(C)No.18721-18722/1999 (Hindustan Petroleum Corpn. Ltd. & Anr.
vs. Sukhbir Singh & Ors.) (with appln.(s) for bringing additional
facts/grounds on record and with prayer for interim relief) and
SLP(C)No.18527-18528/1999 (Hindustan Petroleum Corpn. Ltd. & Anr.
vs. Ashok Kumar & Ors.) (with prayer for interim relief).

Date : 08/01/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr. K N Raval, ASG
Mr. Sanjay Kapur, Adv.
Ms. Shubhra Kapur, Adv.

For Respondent (s) Mr. Nalin Tripathi, Adv.
Mrs Sarla Chandra, Adv.

Mr. Shrish Kumar Misra, Adv.

Mr. Y P Singh, Adv.
Mr. Ajay K. Agrawal., Adv.

Mr. M N Krishnamani, Sr. Adv.
Mr. Vikrant Yadav, Adv.
Mr. Praveen Swarup, Adv.

:2:

UPON hearing counsel the Court made the following
O R D E R

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 IAs for bringing additional facts/grounds on
records are allowed.

 Special leave granted.

 Stay to continue.

(D.P. WALIA)
Court Master

(S.L. GOYAL)
Court Master